

Serial No. of Order	Date of Order	Order with Signature	Office no. to action (if any) taken on order
	12-9-02	<p>None appears for the applicant or repeated calls. To give one more opportunity to the applicant, the matter is adjourned to 20-9-02. No further time will be granted.</p> <p style="text-align: right;"><i>Vice Chairman</i> 20-9-2002 Member (J)</p> <p><u>ORDER DATED 20-09-2002.</u></p> <p>Heard Shri T. Rath, Advocate appearing for the Applicant and Shri B. Dash, learned Additional Standing Counsel of Union of India appearing for the Respondents.</p> <p>It is submitted by Shri Rath, Advocate for the Applicant that since the grievances of the Applicant pertaining to his suspension in a departmental have proceedings/ been redressed by the Departmental Authorities (by reinstating him) this Original Application has become infructuous.</p> <p>Having heard the counsel for both sides, this Original Application is disposed of for the same has become infructuous. NO costs.</p> <p style="text-align: right;"><i>Vice Chairman</i> 20-9-2002 Member (J)</p>	